

# **Central Administrative Tribunal Principal Bench, New Delhi**

**C.P.No.696/2015 in O.A. No.1548/2003**

**Monday, this the 15<sup>th</sup> day of February 2016**

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

1. Sunil Kumar s/o Mr. Munish Chander  
r/o B-158, Shivaji Park  
IIInd Floor, New Delhi-27
2. D K Solanki, s/o Mr. Narain Singh  
r/o B-15, Parijat Apts. West  
Enclave, Pitam Pura, New Delhi
3. Vijay Kumar s/o Mr. Bulu Ram  
r/o B-15, Parijat Apts West  
Enclave, Pitam Pura, New Delhi
4. Kamlesh Taneja, w/o Mr. Raj Kumar Taneja  
r/o JD-12, G-8, Area Rjouri  
Hari Nagar, New Delhi
5. Malkhan Singh s/o Mr. Daulta Ram  
r/o WZ-204, Rani Bagh  
Delhi
6. Tirath Ram s/o Sube Singh  
r/o Pkt. F-5/53, Sector 16  
Rohini, Delhi
7. Rajendra Kumar s/o Mr. Hari Ram  
r/o 41, Tagore Marg Kewal F  
Azad Pur, Delhi
8. Nisha Sharma s/o Mr. S R Sharma  
r/o D-846, Netaji Nagar, New Delhi

**..Applicants**

(Mr. Sachin Chauhan, Advocate)

**Versus**

1. Mr. Kewal Kumar Sharma  
Secretary, Delhi Secretariat  
Govt. of NCTD  
IP Estate, New Delhi
2. Ms. Richa  
Deputy Secretary  
Services, ACP Promotion Cell  
5<sup>th</sup> Level A Wing  
Delhi Secretariat, New Delhi
3. Mr. Sanjay Kothari  
Secretary, Ministry of Personnel

Public Grievances and Pension  
Department of Personnel & Training  
North Block, New Delhi

(Mr. Vijay Pandita, Advocate)

..Respondents

## **O R D E R (ORAL)**

### **Mr. A.K. Bhardwaj:**

Learned counsel for respondents submitted that in implementation of the Order of this Tribunal dated 31.12.2003, the competent authority has already issued necessary orders dated 12.01.2016 regarding grant of financial upgradation to the applicants and the arrears need to be disbursed by the different Departments, which are not the parties before this Tribunal.

2. In view of the order passed by the respondents dated 12.01.2016, we are satisfied that the Order passed by the Tribunal in O.A. No.1548/2003 has been substantially complied with by the respondents. We are sanguine that the consequential benefits of the Order would be disbursed to the applicants within four weeks from the date of receipt of a copy of this Order, failing which they would be entitled to seek revival of the present proceedings.

3. Contempt Petition stands disposed of. Notices issued to the respondents are discharged. No costs.

A copy of this Order be given **dasti** to the parties.

**( V.N. Gaur )**  
**Member (A)**

**February 15, 2016**  
**/sunil/**

**( A.K. Bhardwaj )**  
**Member (J)**